

ACT No. LIII of 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 26th December 1860.)

*An Act to amend Act X of 1859.*

WHEREAS it is expedient to amend Act X of 1859 (*to amend the law relating to the recovery of Rent in the Presidency of Fort William in Bengal*); It is enacted as follows:—

Preamble.

I. The following proviso shall be read as part of Section XXX Act X of 1859:—“If in any suit to which this Section is applicable, the cause of action shall have accrued before the first day of August 1859, such suit shall be instituted within two years from that day, or, reckoning from the passing of this Act, within a period equal to the period of limitation for the institution of the suit that remained unexpired at the date of the passing of Act X of 1859. Provided that no such period shall extend beyond the 31st July 1861.

Time for commencement of suits of which the cause of action accrued before 1st August 1859.

II. Any suit or appeal instituted under Act X of 1859, which may have been dismissed or rejected on the ground that the suit had not been commenced within the period prescribed in Section XXX of the said Act, may be revived if the order of dismissal or rejection shall be contrary to the provisions of the foregoing Section, and a petition for the revival of the same shall be presented within four months of the passing of this Act to the Collector or Court by which such suit or appeal may have been dismissed or rejected. The petition may be written on the Stamp required for petitions presented to such Collector or Court.

Revival of certain suits and appeals dismissed or rejected.